

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/02006/2017**

**Dated Tuesday the 12<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

K.Vijaya Banu,  
S/o late M.S.Govindan,  
O/o the Senior Superintendent of Post Office,  
Chennai City South Division,  
Chennai 600017. ....Applicant

By Advocate M/s. G. Ravisankar

Vs

1. Director General,  
Department of Post,  
New Delhi 110001.
2. The Chief Postmaster General,  
Chennai,  
Chennai 600002.
3. Senior Superintendent of Post Office,  
Chennai City South Division,  
Chennai 600017. ....Respondents

By Advocate Mr. M.T.Arunan

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

On perusal, it is seen that when the matter came up for admission on 02.01.2018, after admission, notice was ordered to the respondents and the matter was directed to be listed before Registrar on 06.04.2018 and thereafter before Bench on 12.06.2018. When the matter came up before Registrar on 06.04.2018, 27.04.2018 and 08.06.2018, there was no representation for applicant. Today also when the matter is taken up for hearing, there is no representation for the applicant or his counsel despite repeated calls. Therefore, it is evident that the applicant is not interested in prosecuting his case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, OA is dismissed in default.

**(B. Bhamathi)**  
**Member(A)**  
**12.06.2018**

SKSI